

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,

CIRCUIT COURT SITTING AT INDORE

Original Application No.1096/06

Indore this the 10th day of July, 2006

Hon'ble Dr.G.C.Srivastava, Vice Chairman
Hon'ble Mr.A.K.Gaur, Judicial Member

Gopal Krishna Vyas S/o Manmohan Vyas,
Aged 42 years, Dresser-Cum-Attendant,
Bidi Worker Welfare Fund Dispensary,
105/2 Jawahar Marg, Gowdr Chourah,
Ujjain, r/o E274, Salice 3, Scheme
No.78, Vijay Nagar, Indore

APPLICANT

(By Advocate - Shri D.M.Kulkarni)

V E R S U S

1. Union of India through Secretary,
(Labour Department) Govt. of
India, Ministry of Labour,
New Delhi.
2. Director General (Labour Welfare),
Govt. of India, Ministry of Labour,
Jaisalmer House, Mansingh Road,
New Delhi.
3. Welfare Commissioner, Office
of the Welfare & Cess Commissioner,
Government of India, Ministry of
Labour, 797, 1st Floor, Shanti
Kunj, South Civil Lines,
Jabalpur (M.P.)

RESPONDENTS

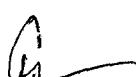
(By Advocate - Shri Umesh Gajankush)

O R D E R (Oral)

By Dr.G.C.Srivastava, Vice Chairman -

Heard counsel for the applicant.

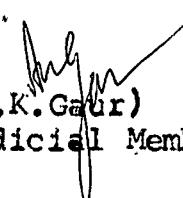
2. The learned counsel for the applicant has stated that the appeal filed by the applicant on 1.7.1996 (Annexure-A-5) against the order of the disciplinary authority (Annexure-A-4) imposing the penalty of withholding of three increments with cumulative effect has not yet been decided. The learned counsel for the applicant has also stated that he will be satisfied if the appellate authority is directed to decide the appeal within a specified period. Accepting this prayer, we direct the appellate authority-respondent No.2 i.e. Director General (Labour Welfare) to decide the appeal of the applicant within three months from today if it has not

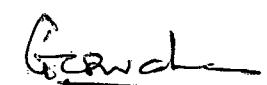


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already been decided. The appellate authority should pass a detailed and reasoned order and a copy thereof should be supplied to the applicant within the aforesaid period. A copy of this order alongwith a copy of the OA with all the Annexures shall be furnished by the registry to respondent No.2 within a week.

3. With the aforesaid direction, the OA stands disposed of at the admission stage itself. No order as to costs.


(A.K.Gaur)
Judicial Member


(Dr.G.C.Srivastava)
Vice Chairman

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(By Advocate - Shri D.M.Kulkarni)

V E R S U S

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(A.K.Gaur)
Judicial Member

(Dr.G.C.Srivastava)
Vice Chairman

TRUE COPY

10.7.06

नवाय नियम

संघीय प्राविधिक विधान

o/c दस्तावेज़

To,

- ① Shri D.N.Kulkarni, Advocate
- ② Shri Umesh Rajan Kulkarni, Advocate

Received
on behalf of
Shree Umesh Rajan Kulkarni

B.G.S.
13/7/06

Received
14/7/06